

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.1629/95.

Dt. of Order: 2-1-96.

K.Venkata Yesu

... Applicant

Vs.

1. Station Master,
South Central Railway,
Sathuluru.
2. Divisional Railway Manager,
(Personnel) South Central Railway,
Vijayawada.

... Respondents

--- --- --- ---

Counsel for the Applicant : Shri G.V.Subba Rao

Counsel for the Respondents : Shri J.R.Gopal Rao, SC for Rlys

--- --- --- ---

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

--- --- --- ---

... 2.

OA 1629/95.

Dt. of Order: 2-1-96.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

The applicant in this O.A. was engaged as a Summer Water ~~men~~ with effect from 18-4-1982 at Sathalur at Vijayawada Division of South Central Railway. It is stated for the applicant that he was continuously engaged as a Seasonal Watermen after April, 1982 ~~also~~ till last season. This OA is filed for a direction to the respondents to regularise his services in any capacity as Group-D servant of the Railways since he had been working from 1982 onwards and had also acquired temporary status thereby fulfilling requirement for permanent absorption.

2. In a similar case filed in this Tribunal in OA 1409/95 wherein both of us ^{were} parties to a judgement, we have held that the seasonal water carriers have to be considered for permanent absorption in their turn and they have to be engaged for future vacancies as seasonal water carriers in preference to freshers from open market. As the applicant in this O.A. is similarly placed to the applicants in the O.A. referred to above, we follow the same judgement and direct as follows :-

- (i) The applicant should be re-engaged as a seasonal water ~~men~~ under the control of Respondent No.1 during the summer season if there is need for such engagement in preference to freshers from the open market;

42

- 3 -

(ii) The applicant shall be considered for regularisation in accordance with extant instructions/scheme provided, temporary status has already been conferred on the applicant.

3. The O.A. is ordered accordingly at the admission stage. No order as to costs. //

One

(R.RANGARAJAN)
Member (A)

Wendy

(V.NEE LADRI RAO)
Vice-Chairman

Dated: 2nd January, 1995.
Dictated in Open Court.

Avulur ¹⁹⁹⁵ Deputy Registrar (J) CC

av1/

To

1. The Station Master, S.C.Rly, Sathururu.
2. The Divisional Railway Manager (Personnel) S.C.Rly, Vijayawada.
3. One copy to Mr.G.V.Subba Rao, Advocate, CAT.Hyd.
4. One copy to Mr.J.R.Gopal Rao, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 2 - | -1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1629 | 95.

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed: at the admission stage

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Alongwith OA copy

Scare Copy

Central Administrative Tribunal
Hyderabad/DESPATCH

- 2 FEB 1996

Hyderabad Bench